

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.109
C.P.(IB)/77(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Rahul Arunprasad Patel

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Devang Nanavati, Senior Advocate a. w. Ms. Nitu Chaturvedi, Advocate & Mr. Aditya Raval, Advocate

For the Respondent

:Mr. Arjun Sheth, Advocate a. w. Mr. Rajiv Chawla, Advocate

ORDER

We have heard the learned senior counsel for the Financial Creditor/State Bank of India.

Ld. Counsel for the Respondent Guarantor seeks time in the matter. As he is led by the Senior Counsel who is not available today. Since this is a high value account, we give last opportunity to the Respondent Guarantor to make submission, if any, in this matter, otherwise matter shall be considered and decided on the basis of the reply/objection filed by the Respondent Guarantor. No further adjournment will be granted in the matter.

Re-list for hearing on 30.04.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)